

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JAYPEE HEALTHCARE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Jaypee Healthcare Limited
2	Date of incorporation of corporate debtor	30/10/2012
3	Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4	Corporate Identity No / Limited Liability Identification No of corporate debtor	U8191UP2012PLC053358
5	Address of the registered office and principal office (if any) of corporate debtor	Sector 128, Noida, Uttar Pradesh, India, 201304
6	Insolvency commencement date in respect of corporate debtor	14 June 2024 (*)
7	Estimated date of closure of insolvency resolution process	11 December 2024 (180 days from the Insolvency Commencement Date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bhuvan Madan Reg. No. IBBI/IPA-001/IP-P01004/2017-2018/11655
9	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: A-103 Ashok Vihar Phase-3 (Behind Laxmi Bai College), New Delhi -110052 Office Address: 808, Padma Tower I, Rajendra Place, New Delhi 110008 Email: madan.bhuvan@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sector 128, Noida, Uttar Pradesh, India, 201304 Kindly ensure to send all claims and claim related queries only at: cirpjhiclaims@gmail.com For any other query please mail to cirpjh@gmail.com
11	Last date for submission of claims	01 July 2024
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	Weblink: https://ibbi.gov.in/en/home/downloads Electronic Claims Portal link shall be available on www.cirpjhiclaims.in

(*) Date of pronouncement of order by Hon'ble NCLT Allahabad Bench. The order was received by IRP on 17 June 2024.

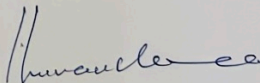
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Jaypee Healthcare Limited** on **14 June 2024** (order received on **17 June 2024**).

The creditors of **Jaypee Healthcare Limited**, are hereby called upon to submit their claims with proof on or before 01 July 2024 to the interim resolution professional at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class Allottee under real estate project in Form CA. [Not Applicable]

Submission of false or misleading proofs of claim shall attract penalties



Place : Delhi
Date : 20th June 2024

Mr. Bhuvan Madan
Interim Resolution Professional of Jaypee Healthcare Limited
IBBI Registration No. IBBI/IPA-001/IP-P01004/2017-2018/11655
AFA Valid Till: 24th December 2024
A-103 Ashok Vihar Phase-3 (Behind Laxmi Bai College), New Delhi -110052
Email ID for communication: cirpjh@gmail.com
Registered email ID: madan.bhuvan@gmail.com